

ITEM NO.76

REGISTRAR COURT. 2 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C) No(s). 15698/2016
DR. VIBHAKUMARI Petitioner(s)

VERSUS

STATE OF UP & 2 ORS. Respondent(s)
(with interim relief and office report)
Date : 25/10/2016 This petition was called on for hearing today.
For Petitioner(s)

Dr. Vinod Kumar Tewari, Adv.
Mr. Chandra Shekhar, Adv.

For Respondent(s)

Mr. M.R. Shamshad, Adv.
Ms. Harshita Deshwal, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Ms. Harshita Deshwal, Ld. Advocate, appearing on behalf of
Mr. M.R. Shamshad, Ld. Advocate on Record, for all the respondents.
She represents that she has not been provided with the copy of
pleadings. Ld. Counsel for the petitioner shall serve a copy of
the pleadings on the Ld. Counsel for the respondents within a
period of one week. Ld. Counsel for the respondents shall file the
counter affidavit within a period of four weeks thereafter. After
expiry of five weeks, the matter shall be processed for listing
before the Hon'ble Court under the Rules.

(M V RAMESH)
Registrar

PS